

C.C.P. as also in the O.A. rightly and fairly submitted that there is no need for him to press the C.C.P. and the O.A., and both of them may be disposed of with a direction that the respondents shall fill up the posts of Van Checkers in accordance with the Van Checkers, Delhi Milk Scheme Recruitment Rules, 1990 which have been promulgated vide notification dated 8.7.1991 and to consider the case of the petitioner, if he possess the prescribed eligibility and is within the area of consideration. It is obvious that the vacancies existing as on the date of coming into force of the new rules and occurring thereafter, have to be filled up in accordance with those rules.

3. We are not inclined to agree with Shri Khurana, learned counsel for the respondents that we should limit our directions only to the vacancies occurring after coming into force of the new rules. It is enough to say that all the vacancies which remained unfilled on the date of the notification, should be filled up in accordance with new rules.

C.C.P. 66/91 as well as O.A. 365/91 are disposed of accordingly. No costs.

(P. C. JAIN)
MEMBER (A)

(V. S. MALIMATH)
CHAIRMAN